

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

**Contempt Petition No. 60/90/2019 in
ORIGINAL APPLICATION NO. 060/767/2016**

Chandigarh, this the 16th day of August, 2019

...

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...
Gurmail Singh aged about 62 years (s/o Sh. S. Parmatma Singh),
r/o Village Singh Bhagwantpur, District Ropar, Group-B (Pin
140108).

....Petitioner

(By Advocate: Shri Sandeep Siwatch proxy for Mr. J.C. Kapoor,
Advocate)

VERSUS

1. Sh. Arun Kumar Gupta, IAS, Principal Secretary Home, 4th Floor,
U.T. Secretariat, Chandigarh (0172-2740008) Pin Code 160009.
2. Sh. Sanjay Beniwal, IPS, Director General of Police, Chandigarh
Administration, Police Headquarter, Sector 9, Chandigarh (Phone
NO. -172-2740106) Pin Code 160009.

....RESPONDENTS

(By Advocate: Shri Arvind Moudgil)

ORDER (oral)

SANJEEV KAUSHIK, MEMBER (J)

Mr. Arvind Moudgil, learned counsel appearing on behalf of
respondents has produced a copy of order dated 30.05.2019, which
is taken on record. Based upon this order, he submits that the
direction of this Court, as contained in its order dated 10.10.2018
stands complied with, and therefore, this C.P. has been rendered
infructuous and may be disposed of as such.

2. Mr. Sandeep Siwatch, Learned proxy counsel appearing on
behalf of petitioner, on instructions from Mr. Kuldeep Kumar, Clerk

in the office of Mr. J.C. Kapoor, learned counsel for petitioner does not dispute the fact that order of this Court stands complied with.

3. In the light of above and couple with the fact that the respondents have passed speaking order dated 30.05.2019, therefore, this C.P. is closed as having been rendered infructuous more so when no adverse order is to be passed against any of the parties. Notice issued is discharged.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Dated: 16.08.2019
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